

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(10)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/55/ (IB)/2017
NAME OF THE PETITIONER(S) : CHEMCROWN EXPORTS LTD
NAME OF THE RESPONDENT(S) : ZARAAS SHOES PVT LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. S. SOUNDARARAJAN.	Counsel for Petitioner Operational creditor	[Signature]	[Signature]
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ORDER

Counsel for the Petitioner present. It is on record that the Petitioner has caused publication of notice for service on the Corporate Debtor one in English and another in vernacular language on 26.7.2017. The same is placed on record. In view of the same, service against the Respondent, held sufficient. The Counsel for the Petitioner drawn our attention towards the Affidavit filed on 20.6.2017 wherein he has mentioned that the Corporate Debtor did not pay the outstanding debt and no reply was given to his notice. However, he has submitted that the bank certificate could not be made available because the concerned bank has not issued the same in spite of his request, and therefore, prayed for time. At request, time is enlarged. Put up on 4.8.2017 at 10.30.A.M.

S. Vijayaraghavan

(S. Vijayaraghavan)
Member (Technical)

PAM

[Signature]
(Ch. Md. Sharief Tariq)
Member (Judicial)